

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **03.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/22/2021 IN CP/661/IB/2017
NAME OF PETITIONER : CA Ramasamy Shanmuggam (Liquidator)
M/s. RLS Alloys Pvt Ltd
NAME OF RESPONDENT : Indian Bank
SECTION : U/s 60(5) Of IBC 2016 R/w Rule 11 Of NCLT Rules 2016

ORDER

Mr. A.G.Sathiyararayanan, Advocate for the Applicant and Mr. C.Harsha Raj, Advocate for the Respondent are present through Video Conferencing Platform.

It is represented by Ld. Advocate for the Respondent that because of the technical issue with the Registry, he was not in a position to represent the vakalath and in the circumstances a fresh vakalath was required to be obtained from the Respondent Bank

In the circumstances, the undertaking given on 04.02.2021 he was not able to comply with. Let it be done within a period of two (2) days from today.

Ld. Advocate for the Respondent Bank seeks some time to file counter to this Application. Let the counter be filed within a period of two (2) weeks from today.

Post this matter on **05.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)